

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

Friday, the 14th day of July 2023 / 23rd Ashadha, 1945

CON.CASE(C) NO. 1501 OF 2023(FILING NO.)

JUDGMENT DATED 28/10/2022 IN WP(C) 24970/2022 OF HIGH COURT OF KERALA

PETITIONER/PETITIONER:

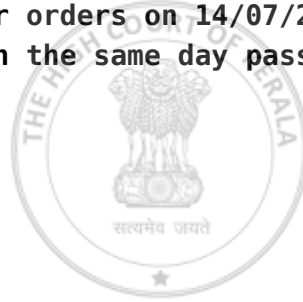
MOUNT ZION COLLEGE OF ENGINEERING, KADAMMANITTA P.O, PATHANAMTHITTA DISTRICT, PIN - 689649, REPRESENTED BY ITS CHAIRMAN, K.J.ABRAHAM.

BY ADV JESTIN MATHEW

RESPONDENT/4TH RESPONDENT:

DR. DIVYA S IYER, DISTRICT COLLECTOR AND CHAIRPERSON OF DISTRICT DISASTER MANAGEMENT AUTHORITY (DDMA), PATHANAMTHITTA DISTRICT, COLLECTORATE, PATHANAMTHITTA DT., PIN - 689645.

This unnumbered Contempt of court case (civil).../2023(Filing No.1501/2023)again coming for orders on 14/07/2023 and this court's order dated 11/07/2023 the court on the same day passed the following:



P.T.O

V.G. ARUN, J.

**Contempt Case (Civil) No. of 2023
(Filing No.1501 of 2023)**

Dated this the 14th day of July, 2023

ORDER

Going by the plain meaning of Rule 5(a) of the Contempt of Courts Rules, there cannot be an insistence on the contempt petitioner providing the age and name of the father/mother/husband of the respondent. Therefore, even if the objection was upheld by another Bench, the Registry is bound to number the contempt case.

Post on 19.07.2023.

Sd/-
V.G. ARUN
JUDGE

bpr